

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 89636 of 2013

(Arising out of Order-in-Appeal No. BR/89/2012 dated 08.10.2012
passed by the Commissioner of Central Excise (Appeals), Mumbai Zone
I)

M/s. Aries Pharmaceuticals

.....Appellant

SV Road, Opp. Golden Chemicals,
Near Dahisar Checknaka, PO Mira,
Dist. Thane

Vs.

Commissioner of Central Excise, Thane II

.....Respondent

3rd Floor, Navprabhat Chambers, Ranade Road,
Dadar West, Mumbai

APPEARANCE:

None for the appellant

Shri P K Acharya, Superintendent (AR) for the respondent

CORAM: **Hon'ble Mr C J Mathew, Member (Technical)**
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 86281/2025

DATE OF HEARING: 14-08-2025

DATE OF DECISION : 14-08-2025

Per: Coram

None for appellant. It is seen from the records that appellant
has not been represented on the last several occasions of listing for
disposal and despite several adjournments having been granted.

2. It would appear that appellant is no longer interested in pursuing the appeal. Accordingly, the appeal is dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

//SR